

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 59/2024/EZ**

Md. Sheik Ansaruddin

..... Applicant

- Versus -

State of West Bengal & Ors.

...Respondent

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2, SUPERINTENDENT OF
POLICE, BARASAT POLICE DISTRICT, NORTH 24 PARGANAS.**

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Filed by:

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 59/2024/EZ**

Before The Notary Public
Barasat, North 24 Pgs

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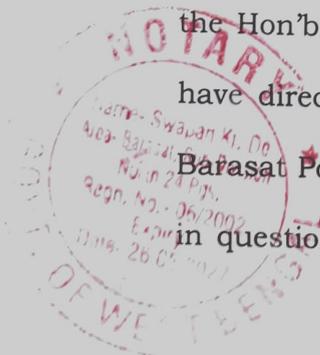
SL. NO. 142/2024

10 MAY 2024

I, Ms. Pratiksha Jharkhariya, daughter of A. K. Jharkhariya, Hindu, aged about 40 years, by faith Hindu, by occupation- Government Service, now posted as Superintendent of Police, Barasat Police District, North 24 Parganas, Pin No- 700125, do hereby solemnly verify and say as follows:-

1. That I am the Superintendent of Police, Barasat Police District, North 24 Parganas, herein. I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That in compliance with the said Order dated 01.04.2024 passed by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata, I have directed the Inspector-in-Charge, Barasat Police Station under Barasat Police District to conduct spot enquiry/inspection of the area in question of illegal constructions are being carried out in LR. Dag

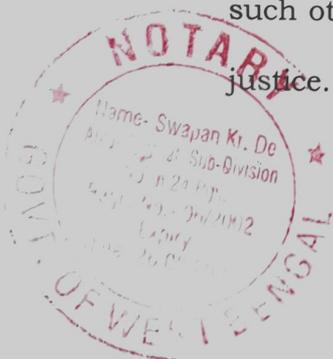
10 MAY 2024



No. 127 owned by Barasat Municipality being Khatian No. 1679 as alleged by the petitioner.

That Inspector-in-Charge, Barasat Police Station during local enquiry & communicating with Municipal Authorities it could be learnt that the alleged land at Kazipara Main Road, P.S - Barasat, Ward No. 1 is actually the recorded land & water body of Barasat Municipality, the classification of this land is Pukurpar". Over the land sixteen families had been residing since last thirty years & afterwards rehabilitated by Barasat Municipality as well as included as Taxable Recipient" since 2009. Also they have been provided supply of electricity by WBSEDCL since then. A colony of occupants have been found set up surrounding the pond namely "Sanpukur" with a two storied building at very adjacent to the pond where construction work is going on. It also came to learn that, the domestic wastewater drains of these houses were also connected directly to the water body due to absence of any municipal sewage drain in that portion of land. However, no complaint has yet been received from any competent authority as yet.

3. It is therefore respectfully prayed that Hon'ble Tribunal may pass such other order or orders as it deem fit and proper in the interest of justice.



10 MAY 2024

4. That the statements made in paragraph 1 to 3 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

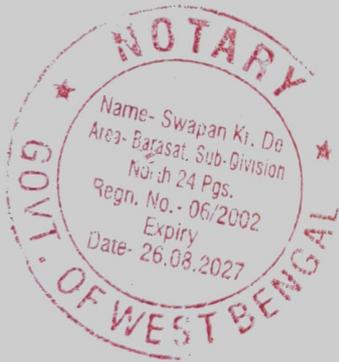
[Signature]
Advocate
10.5.24

[Signature]

Deponent

**Superintendent of Police
Barasat Police District**

I identified by me
Dilip Kumar Bagchi,
A Advocate &
Govt. Pleader,
North 24 Pgs.
Dilip Kumar Bagchi
Govt. Pleader
North 24 Pgs. Barasat



Solemnly Affirmed Before Me
This 10th day of May, 2024
Duly Identified By D.K. Bagchi Advocate

[Signature]

S.K. De
Notary
Govt. of W.B., Barasat
North 24 Parganas

10 MAY 2024

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL

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O. A. NO. 59/2024/EZ

In the matter of:

Md. Sheik Ansaruddin

....Applicant

-Vs-

State of West Bengal & Ors..

... Respondents.

Affidavit on behalf of the respondent
no. 2, Superintendent of Police,
Barasat Police District, North 24-
Parganas.

RAJIB RAY

Advocate

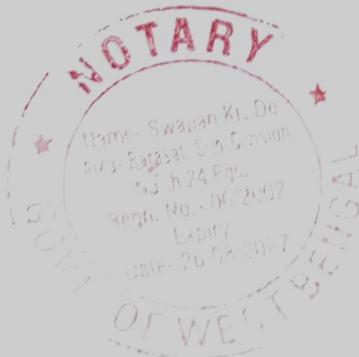
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10 MAY 2024